

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-210(PB)/2019

IN THE MATTER OF:

Sanjay Bahl and Sangeetha Bahl

..... Petitioners/Applicant

v.

Umang Realtech Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.08.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

SHRI S.K MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Rajeev Tuli, Ms. Akriti Tuli, Advs.

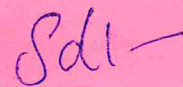
ORDER

Any additional affidavit by the corporate debtor may be filed in terms of the judgment of the Hon'ble Supreme Court in the home-buyers' case within a week.

List on 06.09.2019.



(M. M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)